

(d) The Society is required to complete the development within a period of three years from the date of execution of the Agreement (i.e. 5-9-1966). The period of three years has not yet expired.

JOBLESS DOCTORS IN BIHAR

435. SHRI B. K. MAHANTI :
CHAUDHARY A. MOHAM-
MAD :

Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state :

(a) whether Government's attention has been drawn to the news item in the 'Hindustan Times' dated the 10th November, 1968 to the effect that 2000 doctors are jobless in Bihar ; and

(b) if so, what is Government's reaction in the matter ?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) Yes.

(b) The requisite information is being collected from the Government of Bihar and will be laid on the Table of the Sabha.

PLOTS OF LAND FOR PETROL PUMPS IN DELHI

436. SHRI T. SIDDALINGAYA : Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state :

(a) the total number of plots of land earmarked for petrol pumps in Delhi by the Land and Development Office ; and

(b) the criteria adopted for their allotment ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH) : (a) and (b) Plots for petrol pumps in Delhi are not earmarked by the Land and Development Officer. He allots sites on land under his control on the basis of approval of Government. The criteria for allotment are :

(i) Delhi Development Authority's resolution regarding sites for new petrol pumps.

(ii) Verification from Zonal plans.

(iii) Orders of Government on the recommendations of the Morarka Committee.

INCOME-TAX REFUND CASES

437. SHRI R. P. KHAITAN : Will the Minister of FINANCE be pleased to state :

(a) the number of income-tax cases in which refund has been claimed during the last five years in the Delhi and Calcutta Circles ; and

(b) the number of such income-tax cases which have been disposed of and the number of such cases pending to date in the Delhi and Calcutta Circles together with the duration of their pendency ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) and (b) The information is being collected and will be laid on the Table of the House as early as possible.

INCOME-TAX REFUND CASES

438. SHRI R. P. KHAITAN : Will the Minister of FINANCE be pleased to state :

(a) the number of income-tax refund cases which remained undisposed of as on the 31st October, 1968, and the amount that was to be refunded to the assesseees ;

(b) whether Government have looked into the complaints about delays in the refund of the amount to the people ;

(c) whether it is a fact that Government do not pay any interest on the amount to be refunded ; and

(d) if not, the interest paid on the said amount during the last two years ?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) The information with regard to the number of undisposed of refund cases as on 31-10-68 is being collected and will be laid on the table of the House as early as possible. However, the number of refund cases pending on 31-8-68 was 22,686. It would not be possible to determine the exact amount that was to be refunded until the refund cases are finalised.